

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram :

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H. Jung, Member**

Petition No.143/2005

In the matter of

Approval of tariff for Unified Load Despatch and Communication (ULDC) Scheme in Southern Region for the period 1.4.2004 to 30.6.2017 and additional capitalization after date of commercial operation during 2002-03 to 2004-05.

And in the matter of

Power Grid Corporation of India Ltd.

.....**Petitioner**

Vs

1. Karnataka Power Transmission Corporation Ltd, Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd, Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Dept., Govt. of Pondicherry, Pondicherry
6. Electricity Dept., Govt. of Goa, Panaji, Goa

....**Respondents**

Petition No.147/2005

In the matter of

Approval of tariff for Unified Load Despatch and Communication (ULDC) Scheme in North Eastern Region for the period 1.4.2004 to 30.6.2018 and additional capitalization after date of commercial operation during 2003-04 to 2004-05.

And in the matter of

Power Grid Corporation of India Ltd.

.....**Petitioner**

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Govt. of Arunachal Pradesh Ltd, Itanagar
4. Power & Electricity Deptt., Govt. of Mizoram, Aizwal
5. Electricity Dept., Govt. of Manipur, Imphal
6. Deptt. of Power, Govt. of Nagaland, Kohima
7. Deptt. of Power, Govt. of Tripura, Agartala

....**Respondents**

The following were present

1. Shri U.K. Tyagi, PGCIL
2. Shri C.Kannan, CM, PGCIL
3. Shri M.M. Mondal, PGCIL
4. Shri Rakesh Prasad, PGCIL
5. Shri K.P. Marakkar, KSEB

6. Shri P. Sampath, EE, TNEB
7. Shri B. Murali, SE, TNEB
8. Shri Chikkananjappa, SEE, KPTCL
9. Shri V. Bharatheesha Rao, KPTCL
10. Shri K. Goswami, SM, ASEB
11. Shri H.M. Sharma, ASEB
12. Shri M. Debbarma, DGM, TSECL

ORDER
(DATE OF HEARING : 6.7.2006)

The applications made by Power Grid Corporation of India Ltd (PGCIL) for approval of tariff for Unified Load Despatch Centre and Communication (ULDC) Scheme in Southern and North-Eastern Regions were heard and orders reserved.

2. Earlier, the Commission by order dated 9.5.2006 in petition No. 139/2005 had approved tariff for Unified Load Despatch and Communication Scheme in Northern Region for the period 1.4.2004 onwards. PGCIL has made an application for review of this order on the ground that methodology for calculation of recovery of return on equity and interest on loan capital allowed by the Commission did not ensure recovery of investment made during the life of assets. The respondents in the said application for review suggested an alternative methodology. Considering the complexities involved, the Commission through its order dated 6.12.2006 in Petition No.133/2006 has delegated the responsibility of detailed examination of the issue to the one-Member Bench (the Bench) with one of us, Shri Bhanu Bhushan, as the Presiding Member. The Bench is to make appropriate recommendations to the Commission for its consideration and decision.

3. Since the methodology evolved for recovery of return on equity and interest on loan for the scheme in Northern Region shall have bearing on the methodology to

be considered for Southern and North Eastern Regions, we direct that these petitions be kept pending for the present and may be processed after a final view on the application presently under consideration in respect of Northern Region made by PGCIL.

**Sd/-
(A.H. JUNG)
MEMBER**

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRPERSON**

New Delhi, dated the 15th December, 2006